



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE PRAMOD KUMAR AGRAWAL

ON THE 23rd OF JULY, 2025

MISC. CRIMINAL CASE No. 33078 of 2025

BHABUK @ DHANANJAY

Versus

THE STATE OF MADHYA PRADESH

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Appearance:

Ms. Rashi Dua - Advocate for the applicant.

Shri C.M. Tiwari - Government Advocate for the respondent/State.

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ORDER

Present petition has been filed for modification of order dated 16.07.2025 passed in MCRC. No.27229/2025 by which the bail application of applicant was allowed subject to depositing Rs.2,50,000/- by applicant before his release in the form of FDR before concerned Trial Court, which will be subject to final outcome of the trial.

It is submitted by learned counsel for applicant that the applicant is facing difficulty in depositing the said amount in the form of FDR as the mobile number of applicant is allotted to some other customer by network provider. The Aadhar number of applicant is also blocked. Therefore, bank is unable to make FDR of said amount. Therefore, it is prayed for issuing direction to deposit said amount of Rs.2,50,00/- before Trial Court in C.C.D.

Considering aforesaid facts and circumstances, the order dated 16.07.2025 passed in MCRC. No.27229/2025 is modified to the extent it



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directs for depositing Rs.2,50,000/- before the Trial Court in the form of FDR. It is directed that the applicant shall deposit Rs.2,50,000/- before Trial Court in C.C.D. The order regarding deposit of remaining amount of Rs.5,05,000/- shall remain intact.

With aforesaid direction, present petition stands disposed of.

(PRAMOD KUMAR AGRAWAL)
JUDGE

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